

- (i) Bridge on river Parvati on Chhabra-Dharnavada road (Cost: Rs. 350.00 lakhs)
- (ii) Bridge on river Ujhar on S.H. No. 19 District Jhalawar (Cost: Rs. 75.00 lakhs)

*Proposals under Inter-State or Economic Importance during 1990-91 upto June, 91.*

- (1) Construction of H.L. Bridge across river Parvati on Chhabra-Dharnaoda road (Cost: Rs. 350.00 lakhs)
- (2) Construction of H.L. Bridge across river Parvan on Baran Khanpur Jhalawar road in KM. 21 (Cost : Rs. 360.00 lakhs)
- (3) Construction of H.L. Bridge across river Ujhar on Indergarh Itawa Baran Khanpur Jhalawar Bhawani Mandi Dag Agar road (Cost: Rs. 96.00 lakhs)
- (4) Construction of H.L. Bridge across river Kunu on Kota Baran Shahbad Shivpuri road (Cost : Rs. 150.00 lakhs).
- (5) Construction of High Level bridge across river Jagar on Bharatpur Bayana Hindaun road at Km. 69 (Cost : Rs. 180.00 lakhs).
- (6) Construction of High Level bridge over river Dheel on Bonli Newai road in Km. 14 (Cost : Rs. 220.00 lakhs).
- (7) Construction of High Level bridge across river Jeewat in Km. 16 of Gangapur Bhadoti section of Bayana Hindaun Gangapur Bhadoti road (MDR-2) (Cost : Rs. 270.00 lakhs).
- (8) Construction of High Level bridge across river Bandi on Chaksu Fagi road SHW No. 2 (Cost : Rs. 250.00 lakhs).

- (9) Construction of High Level bridge across Gambhir river on Hindaun Dhawan Dholeta road in Km. 14/15 (Cost: Rs. 250.00 lakhs).
- (10) Construction of High Level bridge across river Morel on Bhadoti Gangapur road (Cost: Rs. 600.00 lakhs).
- (11) Construction of High Level bridge near Jaitpura on Raniwara Mander road SHW No. 11 (Cost: Rs. 165.00 lakhs).
- (12) Construction of High Level bridge near Karaunti on Sirohi Revdar Mandor Deesa SH No. 27 (Cost: 200.00 lakhs).
- (13) Construction of High Level Bridge over river West Banas on Sirohi Pindwara Abu road near Taleti (Cost : Rs. 200.00 lakhs).

[*Translation*]

### **Smuggling of Gold and Silver**

775. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether there has been a spurt in the smuggling of gold and silver since 1989-90;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI RAMESHWAR THAKUR) :

(a) and (b) Since smuggling is a clandestine activity, it is not possible to estimate whether there has been a spurt in the smuggling of gold and silver since 1989-90. However, the figures of the quantity of gold and

silver seized during the last two years increasing trend in the case of silver as given in the table below show an but not so in the case of gold.

Year	Quantity (in kgs.)	
	Gold	Silver
1989	8215	99332
1990	5596	220313
*1991 (upto 15-7-1991)	3064	123046

\*Figures are provisional.

(c) The anti-smuggling drive has been intensified and the anti-smuggling machinery throughout the country especially in the vulnerable areas of the land borders, coastline and the international airports and seaports has been geared up. Close co-ordination is being maintained with all the agencies concerned in detection and prevention of smuggling. Sophisticated equipments like X-ray baggage machines, metal detectors, night vision binoculars are being increasingly used.

#### **Debt Relief given under Agricultural and Rural Artisan Debt Relief Scheme**

776. SHRI DAU DAYAL JOSHI: Will the Minister of FINANCE be pleased to state:

(a) the amount of debt relief provided by the nationalised banks under the Agricultural and Rural Artisan Debt Relief Scheme, 1990 during 1990-91 State-wise;

(b) whether debt relief has been given under this scheme to all those persons, who have been paying back their loans regularly;

(c) if not, the reasons therefor;

(d) whether there is proposal to extend this scheme to small artisans in the small scale industry sector in urban areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The total amount of debt relief provided under the Agricultural and Rural Debt Relief (ARDR) Scheme as on 1-7-1991 by all public sector banks including nationalised banks was Rs. 2759 crores. The corresponding State-wise position with regard to the waiver of loans effected under ARDR Scheme to eligible borrowers is given in the attached statement.

(b) and (c) The benefit of debt relief will be available to the following categories of borrowers:

(a) Non-wilful defaulter farmer by the "Annewari System" applied on the village basis. The farmer who has defaulted in payment of his loan for two or more bad crop years on the basis of the Annewari system, will be treated as a non-wilful defaulter eligible for debt relief.

(b) defaulter farmer, artisan and weaver with 'chronic overdues' i.e. overdues which remained unpaid for more than three years at the cut off date i.e. 2-10-1989. The concept of Annewari does not apply in this category.

(c) The surviving family of a deceased borrower on whom the liability has devolved on 2-10-1989.